

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

TUESDAY, THE NINTH DAY OF JULY
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SHRI JUSTICE ANIL KUMAR JUKANTI**

WRIT APPEAL NO: 826 OF 2024

Writ Appeal under clause 15 of the Letters Patent preferred against the Order dated 07/06/2024 in W.P No 30945 of 2016 on the file of the High Court.

Between:

S.Balwantha Reddy, S/o Chandra Reddy Aged about 63 years, Occ.
Business, R/o.H.No.2-16-78, Beerappagadda, Uppalkalan, Uppal Mandal,
R.R. District

...APPELLANT

AND

1. State of Telangana, Represented by its Principal Secretary Panchayat Raj and Rural Department Secretariat Saifabad Hyderabad
2. Superintending Engineer, R.W.S. S Circle, Uppal, Hyderabad
3. The District Collector, Ranga Reddy District At LakadikaPool, Khairatabad Hyderabad.
4. Station House Officer, P.S. Uppal, Hyderabad

...RESPONDENTS

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Judgment Dt. 07.06.2024 in W.P.No.30945 of 2016 pending disposal of the Writ Appeal.

**Counsel for the Appellant: SRI K.G. KRISHNA MOORTHY, SR. COUNSEL REP.
FOR Ms. K. KIRAN MAYEE**

**Counsel for the Respondent No.1 to 3: Ms. SHAZIA PARVEEN,
GP FOR PANCHAYAT RAJ**

Counsel for the Respondent No.4: SRI MAHESH RAJE, GP FOR HOME

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SHRI JUSTICE ANIL KUMAR JUKANTI

WRIT APPEAL No.826 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. K.G.Krishna Moorthy, learned Senior Counsel representing Ms. K.Kiran Mayee, learned counsel for the appellants.

Ms. Shazia Parveen, learned Government Pleader for Panchayat Raj Department for respondents Nos.1 to 3.

Mr. Mahesh Raje, learned Government Pleader for Home Department for respondent No.4.

2. This intra court appeal has been filed against an order dated 07.06.2024 passed by the learned Single Judge in W.P.No.30945 of 2016.

3. Learned Senior Counsel for the appellants after arguing the matter to some extent seeks leave of this Court to withdraw the appeal with the liberty to seek review of

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the order dated 07.06.2024 passed by the learned Single Judge in W.P.No.30945 of 2016.

4. In view of aforesaid submission, the Writ Appeal is disposed of in terms of liberty as prayed for.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- CH. VENKATESHWARULU
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary Panchayat Raj and Rural Department State of Telangana, Secretariat Saifabad Hyderabad
2. Superintending Engineer, R.W.S. S Circle, Uppal, Hyderabad
3. The District Collector, Ranga Reddy District At LakadikaPool, Khairatabad Hyderabad.
4. Station House Officer, P.S. Uppal, Hyderabad
5. One CC to Ms K. KIRAN MAYEE, Advocate [OPUC]
6. Two CCs to GP FOR PANCHAYAT RAJ, High Court for the State of Telangana. [OUT]
7. Two CCs to GP FOR HOME, High Court for the State of Telangana. [OUT]
8. Two CD Copies

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GJP

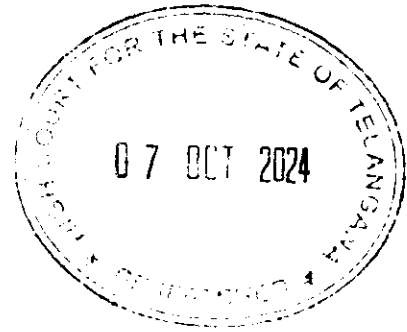


HIGH COURT

DATED:09/07/2024

JUDGMENT

WA.No.826 of 2024



**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS**

⑫ vlv
20/9/24